

the Scheduled Tribes, we are not applying the means test because most of the children who are coming from the Scheduled Tribes are generally poor.

Shri Basumatari: May I know whether the Assam Government recommended to the Central Government to consider a section of the backward classes, namely the Tea garden workers, to be accepted as more backward and sanction some money for awarding scholarships to them? Is there any recommendation from the State Government?

Dr. K. L. Shrimali: I could not say offhand with regard to any particular State. If the hon. Member will kindly table a separate question I will be glad to answer.

Demands of Delhi School Teachers

*114. **Shri Balraj Madhok:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that Delhi School Teachers' Association has submitted memorandum of demands to the Ministry of Education;

(b) if so, what are the major demands put forth in that memorandum; and

(c) what action Government have taken on these demands so far?

The Minister of Education (Dr. K. L. Shrimali): (a) No memorandum of demands was submitted by the Delhi School Teachers' Association directly to the Ministry of Education but the Ministry did receive a copy of a letter addressed by the Association to the Commissioner, Delhi Municipal Corporation and a printed leaflet which *inter alia* contained certain demands:

(b) and (c). A statement showing the major demands put forth by the Delhi School Teachers' Association in the communications referred to above and the action taken on each demand by the Delhi Municipal Corporation/Government is laid on the

Table. [See Appendix I, annexure no. 39].

Shri Balraj Madhok: May I know whether it is a fact that the Delhi Teachers' Association has demanded gratuity and pension benefit for the teachers in aided schools and they have arranged direct action for that?

Dr. K. L. Shrimali: Representatives of Teachers' Associations not only from Delhi but from other States also came and saw me and I told them that the Ministry of Education has been taking up their case with the State Governments and it was not desirable on their part to take any direct action. As far as I understand, they accepted my advice. They were assured that the Ministry of Education has done everything that is possible to ameliorate the conditions of the teachers and to improve their service condition. This question with regard to the benefits has been taken up with the State Governments and several State Governments have responded very well. They are taking up the scheme. It will take some time. This is not a case where direct action is required.

Shri S. M. Banerjee: In the statement it is stated, payment to teachers of 'A' class city allowance with effect from 1st July, 1961 by the Delhi Municipal Corporation. I would like to know whether funds have been made available to pay this particular benefit from 1st July, 1959.

Dr. K. L. Shrimali: It is a long statement. I do not know to which portion the hon. Member is referring.

Shri S. M. Banerjee: I am referring to the statement laid by the hon. Minister. It is not very long. I want to know the reaction of the Government to the demand made by the teachers in regard to the payment of 'A' class city allowance with effect from 1st July, 1961. I shall make my question more specific. Since the Second Pay Commission's recommendations have now been accepted by the Delhi Municipal Corporation in

regard to teachers, I would like to know whether all those recommendations will be implemented from 1st July, 1959,—because that was the original date,—and not from 1st July, 1961 as suggested in the statement.

Dr. K. L. Shrimali: The recommendations of the Second Pay Commission will be accepted. The statement itself says:

“The Corporation have already revised the scales of pay of their employees in accordance with the recommendations of the Second Pay Commission with effect from 1st July, 1959.

I do not know what difficulty the hon. Member has.

Shri S. M. Banerjee: The difficulty is in regard to availability of funds.

Dr. K. L. Shrimali: If there is non-availability of funds, funds will be made available.

Shri S. M. Banerjee: May I ask another question? Since the hon. Minister has referred to the other States also, may I know whether his attention has been drawn to the serious agitation of the teachers in U.P. regarding payment of dearness allowance, and if so, whether the Central Government are going to subsidise or help the State Government of Uttar Pradesh to pay increased dearness allowance?

Dr. K. L. Shrimali: I cannot answer for the U.P. Government, but the U.P. Government have written to us that this matter with regard to equalisation of dearness allowance is under consideration. It is a question of finding funds. We are having discussion with the Planning Commission and the U.P. Government. The Government of India are generally very sympathetic to the demands of teachers.

Shri S. M. Banerjee: The Education Minister of Uttar Pradesh has said that he would be prepared to increase the dearness allowance provided the necessary help comes from the

Centre. May I know whether the Central Government are going to help the U.P. Government to increase the dearness allowance or to equalise it?

Dr. K. L. Shrimali: I have not seen the statement of the U.P. Education Minister. But it is true that the U.P. Government have written to us to find some funds for equalising the dearness allowance of teachers. The Government of India are in sympathy. It is a question of finding funds, or from where we can find funds. That is the whole problem. The U.P. Government are not prepared to find funds out of the Plan ceilings; the Planning Commission is reluctant to make any funds available out of the Plan ceilings. Therefore, the matter is under discussion with the Planning Commission. I cannot make any categorical statement as to from where and how we shall be able to find funds. I can only say that the Government of India are sympathetic towards the demands of teachers, particularly with regard to this demand.

Shri Vasudevan Nair: From the statement I find that some arrears are due to the teachers, but the Delhi Municipal Corporation has no money to pay these arrears. May I know by what time these teachers will receive those arrears?

Dr. K. L. Shrimali: It has also been mentioned in the statement that:

“Necessary provision of funds for this purpose has been made by the Corporation in their revised budget estimates for 1961-62 and the budget estimates for 1962-63.”

So, the statement itself makes it very clear that additional funds have been made available.

Mr. Speaker: If it is provided for in the budget, it will be paid.

Drilling in Budaun District in U.P.

*115. **Shri Raghbir Sahai:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No.